

APPEALS FROM MUNSIFS, BENGAL, ACT, 1838

ACT NO. XXII. OF 1838

(Rep., Act 16 of 1874)

[10th September, 1838.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 10th September, 1838.*

**I.** IT is hereby enacted, that from the From the First day of October 1838, it shall be competent to the Zillah and City Judges, in the Territories subject to the Presidency of Fort William in Bengal, to receive a Summary Appeal from the orders or decrees of the Moonsiffs subordinate to them, in cases in which such Moonsiffs may have refused to admit any suit regularly cognizable by them, or may have dismissed, on the ground of delay, informality, or other default, without an investigation of the merits of the case, any such suit which they may have admitted, or any suit regularly referred to them.

**II.** And it is hereby enacted, that the provisions contained in the Fifth and Six following Clauses of Section III. Regulation XXVI. Of 1814, and Section II. Regulation XII. of 1833, and Section VII. Regulation IX. of 1831 of the Bengal Code, shall apply to the Summary Appeals preferred under the authority of this Act.

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